

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 519/2019
With
ORIGINAL APPLICATION NO. 386/2019

IN THE MATTER OF:

New item published in "The Times of India" Authorised by
JasjeevGandhiok& Paras Singh
Titled"

'Below mountains of trash lie poison lakes"

WITH

Centre for wildlife and Environment Litigation Applicant (s)

Vs

Union of India &Ors. Respondent (s)

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D.O.H.19.11.2019

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JYOTI MENDIRATTA
Standing Counsel (NGT)
Government of National Capital Territory of Delhi

Place: New Delhi
Dated: 13.11.2019

1

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
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Union of India & Ors. Respondent (s)

COMPLIANCE REPORT ON BEHALF OF DEPARTMENT OF URBAN DEVELOPMENT,
GNCT DELHI IN TERMS OF ORDER DATED 17.07.2019 PASSED BY THIS HON'BLE
TRIBUNAL

The afore-said matter relates to the disposal of legacy waste dump at Bhalsawa, Ghazipur and Okhla dump sites in Delhi. This Hon'ble Tribunal vide its Order dated 17.07.2019, was pleased to pass various directions. In pursuance to the said directions, the following compliance report is being submitted:

1. In terms of the directions contained in 19 of the said Order dated 17.07.2019 of this Hon'ble Tribunal; the Urban Department has taken following steps. As per directions of this Hon'ble Tribunal, a committee has been constituted with the following members on 25.07.2019:-

- | | | |
|-------|---|--------------------------|
| i. | Sh. Vijay Dev, Chief Secretary, Delhi | - Chairman |
| ii. | Sh. Dharmendra , Chairman, NDMC | - Member |
| iii. | Ms Renu Sharma, Additional Chief Secretary/Pr. Secretary, - | - Member |
| iv. | Sh. Prashant Gargava, Member Secretary, CPCB | - Member |
| v. | Sh. Sanjeev Khirwar, Chairman, DPCC | - Member |
| vi. | Ms. Varsha Joshi, Commissioner, SDMC | - Member |
| vii. | Ms. Varsha Joshi, Commissioner, NorthDMC | - Member |
| viii. | Ms. Manisha Saxena, Secretary (UD) | - Member
and convener |
| ix. | Dr. Dilraj Kaur, Commissioner, EDMC | - Member |
| x. | Sh. Pushpendra Singh, CEO, Delhi Cantonment Board | - Member |

Copy of Order dated 25.07.2019 is annexed hereto as **Annexure-A**

2. Sh. Gyanesh Bharti, IAS (AGMUT:1998), Commissioner, South Delhi Municipal Corporation was added as a Member of the Committee in place of Ms Varsha Joshi, IAS (AGMUT: 1995), vide order F. No. 13(71)/NGT/UD//MB/2017/ 1247-1257 dated 25.7.2019. Copy of order dated 11.11.2019 is annexed herewith as **Annexure- B**

3. That in terms of the liberty granted in para 20 of the afore-said order of this Hon'ble Tribunal, the following members have been co-opted vide order dated 05.08.2019 as under:-

- i. Sh. Vinod Babu, Scientist , E&DH, Central pollution Control Board.
- ii. Sh Vijay Nehra, Commissioner of Ahmedabad Municipal Corporation or his nominee.
- iii. Sh. Ashish Singh, Commissioner of Indore Municipal Corporation or his nominee.
- iv. Sh. Asad Warsi Consultant.

Copy of the said Order dated 05.08.2019 is annexed hereto as **Annexure-C**.

- 4 That the meetings of the Committee were held on 31.7.2019 and 08.08.2019, copies of the minutes whereof are annexed hereto as **Annexure-D** and **Annexure-E** respectively.
- 5 That three ESCROW Accounts have been opened in the State Bank of India.

Sl. No	Account Name	Account Number
1	DPCC EDMC SWM ESCROW	00000038677549754
2	DPCC North DMC SWM ESCROW	00000038677905941
3	DPCC SDMC SWM ESCROW	00000038677905317

The details of amounts deposited in the above three accounts, as per details obtained from the Accounts Branch from the State Bank of India on 21.08.2019 are given as under:

North DMC 00000038677905941	SDMC 00000038677905317	EDMC 00000038677549754	Total amounts
70 Cr.	50 Cr.	125 Cr.	245 Cr.

- 6 The Delhi Cantonment Board (DCB) has not deposited the amount of Rs. 5 Cr in the North DMC account. A copy of the Delhi Cantonment Board letter dated 10.8.2019 is annexed hereto as **Annexure-F**

- 7 That D.O. letters were issued to three Municipal Corporations dated 02.09.2019 regarding initiation of the tender process for disposal of legacy waste before 20.9.2019 so that the work could be commenced from 01.10.2019. Copies of the said D.O letters dated 02.09.2019 are annexed herewith as **Annexure-G (Colly)**.

- 8 That South DMC/North DMC has filed IA of 2019 in the aforesaid matter for providing the 4 pits of Bhatti Mines temporarily for dumping of inert material generated after bio-remediation/bio-mining of SLF sites.

- 9 That according to the Action Taken Report of SDMC, in compliance of said order dated 17.7.2019, the tromeels hired for the project, nine agencies have been empanelled for providing tromeels for implementation of the project, as of now one tromeel of 600 TPD has been installed in Ghazipur landfill site in EDMC. SDMC has also installed one tromeel of capacity 300 TPD at Okhla Landfill site. North DMC has installed 6 tromeels of capacity 300 TPD each at the Bhalswa dumpsite.



Ravindra Singh Parmar
Deputy Secretary,
Urban Development Department,
Govt of NCT of Delhi

New Delhi

Dated:

Ravindra Singh Parmar
Dy. Secretary
Urban Development Deptt.
Govt. of N.C.T. of Delhi
Delhi Sectt., New Delhi-110002

GOVERNMENT OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
9TH LEVEL, DELHI SECRETARIAT,
I.P.ESTATE NEW DELHI

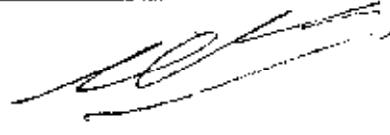
F. No. 13(71)/NGT/UD/MB/2017/ 1247-1257

Dated:- 25/7/19

ORDER

In compliance of the Hon'ble National Green Tribunal order dated 17.07.2019 passed in the matter of OA No 519/2019 and OA No 386/2019 titled as news item published in the "Times of India" with titled as 'Below mountains of trash lie poison lakes' with centre for wildlife and environment vs Union of India & Ors, a committee is constituted to comply the court order to ensure clearance of dumps sites in Delhi within six months. The constitution of the committee is as under:-

S. No	Name	Designation / department	Status in Committee
1.	Sh. Vijay Dev	Chief Secretary	Chairman
2.	Sh. Naresh Kumar	Chairman, NDMC	Member
3.	Ms Renu Sharma	Addl Chief Secretary/ Principal Secy (Finance)	Member
4.	Sh. Vinod Babu	Member Secretary, CPCB	Member
5.	Sh Sanjeev Khirwar	Chairman DPCC	Member
6.	Ms Varsha Joshi	Commissioner, SDMC	Member
7.	Ms Varsha Joshi	Commissioner, NORTH DMC	Member
8.	Ms Manisha Saxena	Secretary, UD	Member and Convener
9.	Dr. Dilraj Kaur	Commissioner, EDMC	Member
10.	Sh Pushpendra Singh	CEO (DCB)	Member


(RAVINDRA SINGH PARMAR)
Deputy Secretary (MB)

No.F-13(183)SWM-NP/MB/UD/2016

Dated :

1. The Divisional Commissioner , Revenue Deptt., GNCTD, 5 Sham Nath, Delhi.
2. The Member Secretary, Delhi Pollution Control Committee, GNCTD, ISBT building, Kashmiri Gate, Delhi.
3. The Principal Secretary(Finance) , Delhi Secretariat, New Delhi

4. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M. Civic Centre, JLN Marg, New Delhi — 110002
5. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, New Delhi — 110092
6. The Chairperson, New Delhi Municipal Council, Paliika Kendra Building, Opp. antar Mantar, Parliament Street, New Delhi — 110001
7. The CEO, Delhi Cantonment Board (DCB), Delhi Cantt, Sadar Bazar, New Delhi
8. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. /S.P.M. Civic Centre, JLN Marg, New Delhi -110002
9. OSD to Chief Secretary, GNCTD, Delhi Secretariat, New Delhi
10. PS to pr. Secretary, (UD), Urban Development, Deptt., Delhi Secretariat, New Delhi
11. P.A. to Spl. Secretary-II, UD, Urban Development Depare4mnt, Delhi Secretariat, new Delhi.



(RAVINDRA SINGH PANMAR)
Deputy Secretary (MB)

Annexure - B

**GOVERNMENT OF N.C.T. OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
10TH LEVEL: C-WING, DELHI SECRETARIAT.
I.P. ESTATE NEW DELHI**

F. No. 13(71)/NGT/UD//MB/2017/ 2269 - 2280.

Dated: 11/11/19

ORDER

Vide Services's order No. 428 dated 09.09.2019 (bearing file no. F.8/1/2010/S.1/ Vol.1), Sh. Gyanesh Bharti, IAS (AGMUT:1998), has been appointment, as Commissioner, South Delhi Municipal Corporation with effect from 09.09.2019.

Consequently, Sh. Gyanesh Bharti, IAS AGMUT:1998), Commissioner, South Delhi Municipal Corporation is added as a Member of the Committee in place of Ms Varsha Joshi, IAS (AGMUT: 1995) in the matter of OA No. 519/2019 and OA No. 386/2019 titled "News item Published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh titled "Below Mountains of trash lie poison lakes" with Centre for Wildlife and Environment Vs Union of India & Ors, vide order F. No. 13(71)/NGT/UD//MB/2017/ 1247-1257 Dated 25.7.2019.


(Ravindra Singh Parmar)
Deputy Secretary (MB/UD)

F. No. 13(71)/NGT/UD//MB/2017/ 2269 - 2280

Dated: 11/11/19

Copy for information to:-

1. The Divisional Commissioner, Revenue Department, Govt of NCT of Delhi, 5, Sham Nath Marg, Delhi.
2. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, ISBT, Delhi.
3. The Member Secretary, Central Pollution Control Board, Karkardooma, Delhi.
4. The Principal Secretary, Finance, Delhi Secretariat, New Delhi.
5. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
6. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
7. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
8. The Chairperson, New Delhi Municipal Council, Palika Kendra, New Delhi.
9. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.

Copy to:-

- 1 OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 2 PS to . Secretary (UD), Urban Development Department.
- 3 PA to Spl. Secretary (UD). Urban Development, Delhi Secretariat, New Delhi


(Ravindra Singh Parmar)
Deputy Secretary (MB/UD)

Annexure : C

**GOVT. OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
9TH LEVEL 'C' WING, DELHI SECRETARIAT
NEW DELHI-110002**

F.NO.13 (71)/NGT/UD/MB/2017/1404-17

Dated:- 5/8/19

ORDER

Consequent upon decision taken in the meeting of the committee constituted under the Hon'ble NGT order dated 17.07.2019 in case titled as "Below Mountains of trash lie poison lakes." with Centre of Wildlife and Environment vs. Union of India & Ors, Sh. Prashant Gargava is appointed as a member instead of Sh. Vinod Babu.

Also, the following members are co-opted as members of the committee:

1. Sh.Vinod Babu, Scientist E & DH, Central Pollution Control Board.
2. Mr. Vijay Nehra, Commissioner of Ahmadabad Municipal Corporation or his nominee.
3. Mr. Ashish Singh, Commissioner of Indore Municipal Corporation or his nominee.
4. Mr. Asad Warsi, Consultant.


(RAVINDRA SINGH PARMAR)
Deputy Secretary (MB)

F.NO.13 (71)/NGT/UD/MB/2017/1404-17

Dated:- 5/8/19

1. The Divisional Commissioner, Revenue Deptt. GNCTD, 5 Sham Nath Marg, Delhi.
2. The Member Secretary, DPCC, GNCTD, ISBT building, Kashmiri gate, Delhi.
3. Pr. Secretary, Finance Deptt. GNCTD, Delhi Secretariat,

4. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg. New Delhi.
5. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg. New Delhi.
6. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
7. The Chairperson, New Delhi Municipal Council, Palika Kendra, New Delhi.
8. The Chief Executive Officer, Delhi Cantonment Board, Delhi Cantt, New Delhi.
9. Sh. Ashish Singh, Commissioner of Indore municipal corporation, Nagar Nigam Indore MG Road, Opposite Shri Krishna cinema, Indore.
10. Sh. Asad Warsi, Indore municipal corporation, Nagar Nigam Indore MG Road, Opposite Shri Krishna cinema, Indore.
11. Sh. Vijay Nehra, Commissioner of Ahamdabad municipal corporation, Sardar Patel Bhawan, 2nd floor, Dana bit, Ahamdabad-380001.
12. OSD to Chief Secretary, GNCTD, Delhi Secretariat.
13. PS to Secretary (UD), Delhi Secretariat.
14. PA to Spl. Secretary (UD), Delhi Secretariat.


(RAVINDRA SINGH PARMAR)
Deputy Secretary (MB)

Annexure :- D

Minutes of Meeting under the Chairmanship of Chief Secretary in his conference room at 5th level, Delhi Secretariat on 31.07.2019 at 11.30 AM regarding the Hon'ble NCT order dated 17.07.2019 (in the matter of OA No.519/2019 and OA No.386/2019 news items published in the Times of India titled as "Below Mountains of Trash lie Poison Lakes." With Centre for Wildlife and Environment litigation Vs. UOI & Ors.)

The list of persons who attended that meeting is Annexed.

At the outset Secretary (UD) informed that Hon'ble NGT in the above order has directed for constitution of a high level Committee for monitoring the work of disposal of legacy waste at Bhalswa, Okhla and Gazipur landfill sites. In compliance of the order, the present Committee has been constituted and this is the first meeting of the Committee. Worthy Chief Secretary directed that only the members of the Committee in person will attend the meetings in future and no proxies will be allotted. However, representatives of Member Secretary, CPCB, Chairperson NDMC and CEO DCB were allowed to attend the meeting as these officers were busy in other meetings. Also Addl. Commissioner, SDMC was allowed to represent Commissioner SDMC as at present no regular incumbent is posted there.

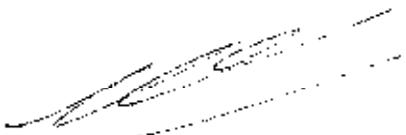
The following decisions were taken:-

1. Worthy CS directed all concerned agencies to ensure strict compliance of the Order of Hon'ble NGT in letter and spirit and within the stipulated timelines.
2. CS also directed that the three ESCROW Accounts as directed by the Hon'ble Court in its order should be opened without any delay. He directed ACS (FD) to ensure that the accounts are opened, funds are arranged and deposited in these accounts before 15th August, 2019. He further stated that Secretary (UD) will regularly monitor this issue and will be personally responsible for ensuring that the directions of the Court in this regard are complied with and all agencies deposit their mandated share in the three ESCROW Accounts before 15th August, 2019.
3. It was informed by the various Corporations that the hiring of trammel machines is likely to cost around Rs. 7.20 lakhs per machine per month. However, it needs to be assessed as to how many machines can be installed at each of these sites. CS directed that the

three Corporations will immediately start work for arrangement of space etc. and ensure preparation and floating of tender documents in this regard. Either all three DMCs can move independently, or One Corporation can take the lead and tender the entire work. However, it should be ensured that the work starts by 1st Oct., 2019 as mandated by the Hon'ble NGT.

4. As regards the issue of constraints, disposal of inert material etc, the expert members of the Committee constituted by the Hon'ble NGBT will guide about these problems as and when they arise. Hence at present the focus should be to start the work within the timelines.
5. CS directed Secretary (UD) to co-opt, Commissioner Indore Municipal Corporation or his Nominee, Commissioner Ahmadabad Corporation or his Nominee, Dr. Vinod Babu of CPCB and Dr. Asad Warsi in the present Committee.
6. Further the next meeting of the Committee should be convened sometime around 8th August, 2019 after ascertaining availability of these expert members.

The meeting ended with vote of thanks to the Chair.


(RAVINDRA SINGH PARMAR)
DEPUTY SECRETARY(MB)

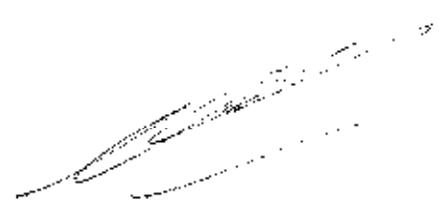
F.No. 13(29)/NGT/UD/MB/2019/PART-II(1452-1466)

DATED:- 8/8/19

1. The Divisional Commissioner, Revenue Deptt. GNCTD, 5 Sham Nath Marg, Delhi.
2. The Member Secretary CPCB, Govt. of India, Karkardooma, Delhi.
3. The Member Secretary, DPCC, GNCTD, ISBT building, Kashmiri gate, Delhi.
4. Pr. Secretary, Finance Deptt. GNCTD, Delhi Secretariat,



5. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
6. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
7. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
8. The Chairperson, New Delhi Municipal Council, Palika Kendra, New Delhi.
9. The Chief Executive Officer, Delhi Cantonment Board, Delhi Cantt, New Delhi.
10. Sh. Ashish Singh, Commissioner of Indore municipal corporation, Nagar Nigam Indore MG Road, Opposite Shri Krishna cinema, Indore.
11. Sh. Asad Warsi, Indore municipal corporation, Nagar Nigam Indore MG Road, Opposite Shri Krishna cinema, Indore.
12. Sh. Vijay Nehra, Commissioner of Ahamdabad municipal corporation, Sardar Patel Bhawan, 2nd floor, Dana bit, Ahamdabad-380001.
13. OSD to Chief Secretary, GNCTD, Delhi Secretariat.
14. PS to Secretary (UD), Delhi Secretariat.
15. PA to Spl. Secretary (UD), Delhi Secretariat.


(RAVINDRA SINGH PARMAR)

 Deputy Secretary (MB)

Annexure : F

-1-

No.F.13 (29)/NGT/UD/MB/2019/PART II 1590 - 1603

Dated: 16/8/19

Minutes of Meeting under the Chairmanship of Chief Secretary in his conference room at 5th level, Delhi Secretariat on 08/08/2019 at 05:00 PM regarding the Hon'ble NGT order dated 17.07.2019 (in the matter of OA No.519/2019 and OA No.386/2019 news items published in the Times of India titled as "Below Mountains of Trash lie Poison lakes." With Centre for Wildlife and Environment litigation Vs. UOI & Ors.)

The list of persons who attended the meeting is annexed.

1. At the outset Secretary (UD) recapitulated directions of Hon'ble NGT in its order dated 17/07/2019. She informed that a Committee has already been constituted by order dated 25/07/2019 under the chairmanship of Chief Secretary Delhi to comply the court order to ensure clearance of dumpsites in Delhi within one year. The first meeting of the committee was held on 31/07/2019. As directed in the meeting held on 31/07/2019, four expert members were co-opted vide order dated 05/08/2019. Of these, two members Dr. Vinod Babu of CPCB and Sh. Harshadray Solanki from Ahmadabad Municipal council were present in the meeting. Dr. Asad Warsi did not attend the meeting.
2. The Chief Secretary enquired from all concerned agencies regarding the operation of ESCROW account as per the directions of Hon'ble court. The Secretary (UD) informed that DPCC will open three ESCROW accounts and deposit Rs 50 crore from Air Ambience Fund. It was decided that Director, Local Bodies and respective Commissioners will nominate their officers to be signatories for operation of the bank account. The concerned agencies i.e. EDMC, NDMC, DCB, SDMC, and North DMC informed that the fund will be transferred to these accounts. The Chief Secretary directed that the fund must be transferred to ESCROW account latest by 14/09/2019. In case of non-compliance, the responsibility of concerned head of the department/agencies will be fixed.
3. Sh. Harshadray Solanki Director (SWM) from Ahmadabad Municipal Corporation made a presentation to the Committee about the functioning of Ahmadabad Municipal Corporation regarding processing of solid waste management rules and the work of disposal of legacy waste at Pirana site of Ahmadabad.

d/

- 2 -

4. It was discussed that the legacy waste of Pirana site of Ahmadabad is comparable to various sites in Delhi in terms of volume, height and capacity. Sh. Harshadray Solanki informed that trommel machines along with man power have been rented from private agencies after due tendering process. It was told that the capacity of one trommel machine has been fixed at 300 MT. per day. He further informed that after segregation, about 30 to 40% inert material is recovered which is dumped into SLF owned by AMC. Further, it was informed that AMC has taken a number of measures to ensure that the bare minimum waste reaches the landfill sites. For this purpose, extensive awareness generation programmes have been undertaken with citizens. In addition, joint enforcement teams have been mobilized for enforcement with powers to levy fines on the spot. Three material recovery facilities have been set up and 2000 rag pickers have been associated to ensure that all recyclable material is recovered before the waste goes to landfill site.
5. The Chief Secretary directed that concerned agencies of Delhi may take a cue from the process followed in Ahmadabad, and initiate the requisite tender process at the earliest for disposal of legacy waste.
6. It may be noted that Sh. Harshadray Solanki may be contacted on his email address directorswm@gmail.com for any kind of advice or help. The presentation made by Sh. Harshadray Solanki has been emailed to the concerned agencies.
7. While concluding, the Chief Secretary placed on record his sincere appreciation for the efforts of Sh. Harshadray Solanki, particularly his practical approach to the legacy waste problem, dedication and a wonderful sense of humour to resolve the issues associated with disposal of legacy waste. All the members appreciated the work done by Ahmadabad in solid waste management.

The meeting ended with vote of thanks to all present.



(RAVINDRA SINGH PARMAR)
DEPUTY SECRETARY (MB)

-3-

No.F.13 (29)/NGT/UD/MB/2019/PART II 1590 - 1603

Dated: 16/8/19

1. The Divisional Commissioner, Revenue Deptt. GNCTD, 5 Sham Nath Marg, Delhi.
2. The Member Secretary, DPCC, GNCTD, ISBT building, Kashmiri gate, Delhi.
3. Pr. Secretary, Finance Deptt. GNCTD, Delhi Secretariat,
4. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg. New Delhi.
5. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg. New Delhi.
6. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
7. The Chairperson, New Delhi Municipal Council, Palika Kendra, New Delhi.
8. The Chief Executive Officer, Delhi Cantonment Board, Delhi Cantt, New Delhi.
9. Sh. Ashish Singh, Commissioner of Indore municipal corporation, Nagar Nigam Indore MG Road, Opposite Shri Krishna cinema, Indore.
10. Sh. Asad Warsi, Indore municipal corporation, Nagar Nigam Indore MG Road, Opposite Shri Krishna cinema, Indore.
11. Sh. Vijay Nehra, Commissioner of Ahamdabad municipal corporation, Sardar Patel Bhawan, 2nd floor, Dana bit, Ahamdabad-380001.
12. OSD to Chief Secretary, GNCTD, Delhi Secretariat.
13. PS to Secretary (UD), Delhi Secretariat.
14. PA to Spl. Secretary (UD), Delhi Secretariat.


 (RAVINDRA SINGH PARMAR)
 Deputy Secretary (MB)

Annexure : F

Delhi Cantonment Board
 Sadar Bazar, Delhi Cantt. - 10.
 Tel. No. : 25692837, 25695450
 Email : ceod@delhicantt@gmail.com
 Website : www.cbdelhi.in



10.08.2019

To,
 The Chief Secretary,
 GNCTD
 Delhi Secretariat,
 Ip Estate, Delhi - 110002,

10.08.2019
 Dy. No. SAD/2019/38919

Subject: Order of NGT dated 17.07.2019 in O.A. 516/ 2019, titled as "News Item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes"

Sir,

1. The Hon'ble National Green Tribunal while dealing with the issue of "legacy" waste at Gazipur dumpsite, Bhalswa dumpsite and Okhla dumpsite, vide its order dated 17.07.2019 passed in the above captioned matter, had directed Delhi Cantonment Board (who was not a party in the matter nor had any opportunity to represent itself before the NGT) to contribute a sum of Rs.10 crores for Gazipur landfill site under EDMC, Rs. 5 crores for Bhalswa Landfill Site under North MCD area, and Rs.5 crores for Okhala landfill site under SDMC.

2. Considering the fact that this office could not bring forth factual position before the NGT as regard to the generation of garbage and its disposal and also the fact that Board is dumping its garbage only at Okhla dumpsite sites and not at Gazipur dumpsite or Bhalswa dumpsite this office filed an Interim Application No. 468/2019 for clarification/ review of the order dated 17.07.2019, passed in O.A. NO. 519 OF 2019 along with O.A. NO. 386 OF 2019. The application was listed before the Principal Bench, NGT on 09.08.2019. After, hearing the submissions of the counsel of this office the Hon'ble National Green tribunal was of the opinion that the contributions to be made by municipal bodies were decided on the suggestion of Chief Secretary, therefore the plea for reduction in the said amount of contribution should be taken up before the Chief Secretary.

CRU Urban Development
 Govt. of NCT of Delhi
 10.08.2019
 Dy. No.....

22/08/2019
 22/8/19

12.8.19

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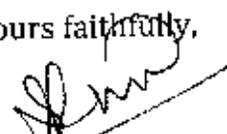
1041 ←

3. It is contented that the following facts may please be taken into view and suitable reduction in the contribution directed for Delhi Cantonment Board (DCB) may please be made:
 - a. It is submitted that the as far as two dumpsites i.e. Gazipur dumpsite and Bhalswa dumpsite are concerned, DCB is not depositing or dumping its waste in these dumpsites and thus the contribution ordered for these dump sites is not justifiable.
 - b. DCB, being a small municipality, is totally dependent for its expenditure on the revenue generated through its resources i.e service charge form military establishment. It does not receive any grant from Centre or State. Moreover, it has no commercial or industrial base in its jurisdiction for the generation of revenue. Thus, the present order of depositing Rs.20 Crores in three separate ESCROW account may prejudice the efforts taken by the DCB in achieving the status of 'Zero Waste Model'. After depositing such huge amount in ESCROW account, the financial position of the Board will become even more precarious making it unable to support its other mandatory functions.
 - c. The benefit in terms of the cost of land which is recovered post the bio-mining/bio-remediation will not accrue to DCB unlike the other municipalities who will gain by the ownership of the highly appreciated land which is under their respective jurisdiction.
4. This office should be made responsible only for bio-remediation of Okhla landfills and accordingly the share of DCB should be fixed, which however is being used for dumping of only 17 MT of daily waste. The remaining waste 47 MT is being processed at Waste to Energy/ Waste to Compost Plant.
5. In view of the aforesaid, it is humbly requested to review and cancel the contributions to be made by the Delhi Cantonment Board for the remediation of Bhalswa and Gazipur landfill sites.
6. Further, in view of the fact that DCB would have to seek approval of Higher Authorities for making any payment of the said magnitude (contribution in regards to the bio-remediation of Okhla dumpsite), therefore, suitable extension of time for depositing the money may also please be granted.

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7. You are requested to kindly grant appointment to the undersigned to explain the matter in person at any time convenient to your goodself. Considering very less time available to comply with order of NGT and immediate appointment may please be granted and initiated on e-mail ceodelhicantt@gmail.com and/ on mobile No. 9911106259.

Yours faithfully,


(Shilpa Gual)

Jt. CEO

Delhi Cantonment Board

Annexure :- G

MANISHA SAXENA, IAS
SECRETARY
URBAN DEVELOPMENT



GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
LEVEL-9, 'C' WING
DELHI SECRETARIAT, I.P. ESTATE
NEW DELHI - 110 002

Telephone : 011-23392253, 23392212

Fax : 011-23392858

E-mail : psud@nic.in

D.O. No. F.No. 13(22)/M.E.P./U.D./MB/2019

Date : 02/07/2019..... Part-2 1705

Dear Varsha,

May find enclosed herewith a copy of the minutes of the meeting held on 08.08.2019 under the Chairmanship of Chief Secretary, Delhi in the Hon'ble Court order dated 17.07.2019 in the matter of OA No. 519 and OA No. 386/2019 titled news item published in "The Times of India" titled Central Wildlife and Environment Litigation Vs Union of India & Ors. wherein the Worthy Chief Secretary has directed to enquire from all concerned agencies regarding the operation of ESCROW accounts as per the directions of Hon'ble Court.

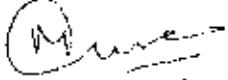
Sh. Harshadray Solanki Director (SWM), Ahmedabad Municipal Corporation made a presentation to the committee about the functioning of Ahmedabad Municipal Corporation regarding process of solid waste and the work of disposal of legacy waste at Pirana site of Ahmedabad. Sh. Harshadray Solanki informed that trommel machine alongwith manpower have been rented from private agencies after due tending process. The capacity of one trommel machine has been fixed 300 MT per day after segregation, about 30 to 40 % inert material is recovered which is dumped into SLF owned by AMC. The necessary funding of the trommel machine will be done by DPCC.

As directed in the meeting you may follow the disposal and processing of Solid waste /legacy waste as followed in Ahmedabad, and initiate the requisite tender to tie trommel machine at the earliest for disposal of legacy waste.

It is requested to initiate the tender process for disposal of legacy waste before 20.9.2019 so that the work will be commenced from 01.10.2019.

With warm regards,

Yours sincerely


20.8.2019

(Manisha Saxena)

Ms. Varsha Joshi, IAS
Commissioner,
North Delhi Municipal Corporation,
Dr. SPM Civic Centre,
New Delhi.



MANISHA SAXENA, IAS
SECRETARY
URBAN DEVELOPMENT



सत्यमेव जयते

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
LEVEL-9, 'C' WING
DELHI SECRETARIAT, I.P. ESTATE
NEW DELHI - 110 002

Telephone : 011-23392253, 23392212

Fax : 011-23392858

E-mail : psud@nic.in

D.O. No. F.No. 13(29)/NSP/UD/MB/201

Date : 02/09/2019 Part-D 11787

Dear Dilraj,

May find enclosed herewith a copy of the minutes of the meeting held on 08.08.2019 under the Chairmanship of Chief Secretary, Delhi in the Hon'ble Court order dated 17.07.2019 in the matter of OA No. 519 and OA No. 386/2019 titled news item published in "The Times of India" titled Central Wildlife and Environment Litigation Vs Union of India & Ors. wherein the Worthy Chief Secretary has directed to enquire from all concerned agencies regarding the operation of ESCROW accounts as per the directions of Hon'ble Court.

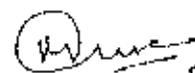
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It is requested to initiate the tender process for disposal of legacy waste before 20.9.2019 so that the work will be commenced from 01.10.2019.

With best wishes,

Yours sincerely


30.9.2019

(Manisha Saxena)

Ms. Dilraj Kaur, IAS
Commissioner
East Delhi Municipal Corporation,
Patparganj Industrial Area
New Delhi

MANISHA SAXENA, IAS
SECRETARY
URBAN DEVELOPMENT



GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
LEVEL-9, 'C' WING
DELHI SECRETARIAT, I.P. ESTATE
NEW DELHI - 110 002

Telephone : 011-23392253, 23392212

Fax : 011-23392858

E-mail : psud@nic.in

D.O. No. : E.No. 13(29)/M.S.T./U.D/MB/2019

Date : 22/09/2019, Part-II/1786

Dear Varsha,

May find enclosed herewith a copy of the minutes of the meeting held on 08.08.2019 under the Chairmanship of Chief Secretary, Delhi in the Hon'ble Court order dated 17.07.2019 in the matter of OA No. 519 and OA No. 386/2019 titled news item published in "The Times of India" titled Central Wildlife and Environment Litigation Vs Union of India & Ors. wherein the Worthy Chief Secretary has directed to enquire from all concerned agencies regarding the operation of ESCROW accounts as per the directions of Hon'ble Court.

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With warm regards,

Yours sincerely


30.9.2019

(Manisha Saxena)

Ms. Varsha Joshi, IAS
Commissioner,
South Delhi Municipal Corporation,
Dr. SPM Civic Centre,
New Delhi.